

**THE HIGH COURT OF KERALA  
KERALA JUDICIAL SERVICE EXAMINATION - 2012  
( N C A VACANCIES – 2<sup>ND</sup> RE-NOTIFICATION)**

**2<sup>ND</sup> Re-Notification relating to select list prepared pursuant to notification  
No.B1-54379/2009-B4 dated 24-08-2009**

**APPLICATION FOR SELECTION OF  
MUNSIFF-MAGISTRATE**

Paste here your  
recent (taken within  
the last six months)  
passport size  
photograph.  
(Do not staple or  
pin)

*(The candidate should sign across the  
photograph pasted above)*

**Recruitment Number : 1 / 2012**

**APPLICATION NUMBER :**  
***( For office use)***

1	<b>Name of the candidate</b> <i>(in block letters)(As entered in the matriculation certificate)</i>	
2	Expansion of initials, if any, in the order in which they are given	
3	Address to which communications are to be sent, with District and PIN code	
4.	Permanent Address with District and PIN code	
5.	Mobile Number	
6.	E-mail ID	
7.	Sex	
8.	(a) Are you a citizen of India?	
	(b) By Birth/Descent/Registration/Naturalization	
9	Are you a native of Kerala ? ( Native of Kerala means born natives of Kerala and their children even if born and brought up outside Kerala)	
10	(a) Religion	
	(b) Caste/Tribe/Community	
11	(a) Date of birth	In figures:  In words:
	(b) Age as on 1-1-2012	

12	Qualification: (commencing from graduation)					
	<b>Name of Degree</b>	<b>Year of passing</b>	<b>Main subjects</b>	<b>Class / Division</b>	<b>% of Marks</b>	<b>Name of University</b>
13	(a) Do you suffer from any physical disability or handicap? If so, give nature and percentage of disability.					
14	(a) Marital Status					
	(b) If married, name and address of spouse and his/her occupation					
	(c) If you are a married male, state whether you have more than one wife living?					
	(d) If you are a married female, state whether you are married to a person who has a wife living?					
15	(a) Place of birth					
	(b) If born in India, specify the following regarding the place of birth					
	(i) Village					
	(ii) Taluk					
	(iii) District					
	(iv) State					
	(c) If born outside India, specify the Village, Taluk, District and State of your permanent residence					
16	(a) What is your mother tongue?					
	(b) What are the languages which you can fluently read, write and speak.				Read	
					Write	
					Speak	
17	Name and address of your parents and their occupation.					

18	(a) Have you got enrolled as an advocate				
	(b) Place of enrolment				
	(c) Date of enrolment				
	(d) Are you a practising Advocate on the date of application?				
	(e) From which date are you practising as an Advocate?				
	(f) Total period of practice				
19	Particulars of research work undertaken or teaching experience, articles or books written or published, if any				
20	Have you got any opportunity to render legal aid? If so, give brief particulars				
21	Have you specialized in any particular branch of law? If so, give brief particulars.				
22	State whether you know Computer Application. If yes, furnish details.				
23	Have you been employed on a regular or temporary basis under Central or State Government or any Quasi-Government Institution or any Government owned Company or Corporation or Local Self Government Institution? If yes, give particulars of such employment				
	Designation	Scale of Pay	Period of Service		Name & address of Office
			From	To	
24	(a) Have you been debarred from recruitment in Public Services? If yes, give details				
	(b) Have you been dismissed from service of Central or any State Government or from any Quasi-Government Institution or by Government owned Company or Corporation or any Local Self Government Institution? If yes, give details.				
	(c) Have you been prosecuted or convicted for any criminal offence? If yes, give particulars.				
	No. of Case	Name of Court/Police Station	Offence Charged	Status of Case	

(d) Is any Criminal case pending against you? If yes, give particulars.			
No. of Case	Name of Court/Police Station	Offence Charged	Status of Case
(e) Furnish details of civil proceedings, if any, pending or disposed, by or against you.			
No. of Case	Name of Court	Status of Case	
(f) Were you subjected to any proceedings for professional misconduct by the Bar Council and if so, the outcome of the same.			
(g) Is any disciplinary proceedings / vigilance enquiry initiated or contemplated against you? If so, give particulars.			
25	Were you a candidate for selection of Munsiff-Magistrate earlier? If yes, give particulars.		
26	What are your extra-curricular activities?		
27	Any other relevant information you desire to furnish?		
28	Name and address of three respectable persons who can testify about your character, conduct and reputation.		

29	(a) Details of application fees: Demand Draft No: _____ Date : _____ Name of Bank : _____ Amount : ₹ _____ Name of Branch : _____
	(b) If claiming exemption from payment of fees, state category (ST/Unemployed Physically Handicapped): _____

### **DECLARATION**

I hereby declare that the details furnished above are correct and complete to the best of my knowledge and belief, that I possess sound health and active habits, that I am free from any bodily defect or infirmity which would render me unfit to work as a Munsiff - Magistrate in the Kerala Judicial Service, that I am not aware of any other circumstance which may impair my fitness for employment under the Government, that my character and antecedents are such that they will not disqualify me from Government service, that I have read and understood the terms and conditions stipulated in the Notification in response to which the application has been submitted, that I shall abide by the relevant rules and other conditions of recruitment laid down from time to time and that , I am in possession of original certificates/documents to prove the claims made by me in this application and ready to produce the same as and when called for.

Place:

Date:

Signature of the Candidate

**FORM-A**

**THE HIGH COURT OF KERALA**

**KERALA JUDICIAL SERVICE EXAMINATION – 2012 (PRELIMINARY)**

**NCA VACANCIES - 2<sup>ND</sup> RE-NOTIFICATION**

**- relating to select list prepared pursuant to notification**

**No.B1-54379/2009-B4 dated 24-08-2009**

**ADMISSION TICKET**

**RECRUITMENT NUMBER : 1 / 2012**

=====

*(TO BE FILLED IN BY THE OFFICE)*

Centre of Examination

Roll Number

Date of the preliminary examination : **13. 05 . 2012.**

Time of the examination : **10 a.m. To 12 noon.**

*Secretary,  
Munsiff-Magistrate Recruitment Committee*

=====

*(TO BE FILLED IN BY THE CANDIDATE)*

Name and address of the Candidate *(In block letters):*  
*(same as address for communication in the application)*

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.....

Paste here your recent (taken within the last six months) passport size photograph. (Do not staple or pin)
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*(The candidate should sign across the  
photograph pasted above)*

Signature of the candidate : .....

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**FORM-B**

**THE HIGH COURT OF KERALA**

**KERALA JUDICIAL SERVICE EXAMINATION-2012 (PRELIMINARY)  
NCA VACANCIES - 2<sup>ND</sup> RE-NOTIFICATION**

- relating to select list prepared pursuant to notification  
No.B1-54379/2009-B4 dated 24-08-2009

**ATTENDANCE SLIP**

(FOR USE AT THE CENTRE OF EXAMINATION)

**RECRUITMENT NUMBER : 1 / 2012**

=====   
(TO BE FILLED IN BY THE OFFICE)

<b>Roll No.</b>

<b>Centre of Examination</b>

SECRETARY,  
MUNSIFF-MAGISTRATE RECRUITMENT COMMITTEE

=====   
(TO BE FILLED IN BY THE CANDIDATE)

Name and address of the Candidate *(In block letters):*  
*(same as address for communication in the application)*

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.....  
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.....

Paste here your recent (taken within the last six months) passport size photograph. (Do not staple or pin)
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*(The candidate should sign across the  
photograph pasted above)*

Signature of the candidate : .....

=====   
(TO BE FILLED AT THE CENTRE OF EXAMINATION)

<b>Roll No. as shown in the admission ticket</b> <i>(To be filled by candidate during examination )</i>	<b>PAPER</b>	<b>DATE &amp; TIME</b>	<b>*SIGNATURE OF CANDIDATE (IN EXAMINATION HALL)</b>	<b>*SIGNATURE OF THE INVIGILATOR (IN EXAMINATION HALL)</b>
	PRELIMINARY	<b>13 . 05. 2012</b>  <b>10 a.m. To 12 noon</b>		

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**Note:** \*This attendance slip should be retained by the Chief Invigilator and must be given to the Invigilator for verification with the details in the admission ticket.  
\*The signature of the candidate should be taken on the day of the examination. The Invigilator also should sign in the column on the day of the examination.